

ITEM NO.10

Court 5 (Video Conferencing)

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No.1013/2021

(Arising out of impugned final judgment and order dated 16-07-2019 in CRLRC No.429/2012 passed by the High Court of Judicature at Madras)

GANESAN

Petitioner(s)

VERSUS

STATE REP. BY STATION HOUSE OFFICER

Respondent(s)

[ONLY SLP(CRL.) NO.1014/2021 TO BE LISTED]

WITH S.L.P.(CrI) No.1014/2021 (II-C)

(With appln.(s) for IA FOR EXEMPTION FROM FILING O.T. ON IA 75286/2020)

Date : 01-06-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mrs. Geetha Kovilan, AOR

Mr. G. Sivabalamurugan, AOR

For Respondent(s)

Mr. M. Yogesh Kanna, AOR

UPON hearing the counsel the Court made the following  
O R D E R

- 1 Learned counsel appearing on behalf of the applicant states that there has been a change of counsel representing the State of Tamil Nadu. Counsel for the petitioner is requested to intimate the newly appointed counsel for the State that the Special Leave Petitions are being listed on 29 July 2021.
- 2 Learned counsel for the parties shall get ready with the main proceedings on merits so that both the petitions can be disposed of on the next date of listing.
- 3 List the Special Leave Petitions on 29 July 2021

(CHETAN KUMAR)  
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)  
BRANCH OFFICER